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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
O.A.NO.969 of 1995.

Between

Dated: 25.8.1995.

B.Anand kumar

... Applicant

And

1. The Superintendent of Post Offices, Sanga Reddy Division,
Sangareddy.

... Respondent

Counsel for the Applicant

: Sri. V.Jagapathi

Counsel for the Respondent

: Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The applicant's prayer in this OA is for a direction to the respondents to give him appointment on compassionate grounds.

2. The father of the applicant Sri B. Laxmaiah died on 10.4.71 while working as S.P.M. Shankarampeta. At that time the applicant was a minor, ^{and} as soon as the applicant attained the majority on 20.2.89, a request was made to the authorities concerned for giving him appointment on compassionate grounds. As can be seen from memo dated 21.10.93 the Superintendent of Post Offices Sangareddy Division called for certain documents such as the caste certificate, a declaration that he would look after his mother after appointment and another declaration expressing his willingness to work anywhere in the A.P. Postal region. The applicant furnished the necessary documents/information vide his letter dated 30.10.93, but thereafter did not receive any reply from the respondents.

3. Learned counsel for the applicant states that the applicant passed S.S.C. and belongs to S.C. community. The family of the applicant is facing considerable financial ~~distress~~ ^{distress} and as ~~such~~ such the request of the applicant deserves to be favourably considered.

4. Learned standing counsel for the respondents states that the applicant's father died while working as S.P.M., Shankaram Peta, Nizambad District where as the applicant being a resident of Sanga Reddy District approached the

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S.P.O. of Ranga Reddy Division seeking compassionate appointment. It was ^{probably} on account of this, that the case of the applicant ^{could} ~~should~~ not be expeditiously considered.

5. There can be no doubt that request for compassionate appointment must be considered promptly and without any ^{otherwise} delay so as to ~~eliviate~~ the financial suffering of ^{the employee} family. ~~I, therefore deem~~ it just and proper to dispose of this OA at the admission stage itself with a direction to the respondents to place the case of the applicant before the next Circle Selection Committee for due consideration. ^{regarding} In case, the ~~case~~ of the applicant is not favourably considered a suitable reasoned reply will be given to him. This shall be done within a period of four months from the date of communication of this order. In case the applicant feels aggrieved by the order of the respondents, he will be at liberty to approach the Tribunal ⁱⁿ ~~at~~ this very request. O.A. is ordered accordingly without any order as to costs.

thru/s
(A.B.GORTHI)
Member (Admn.)

Dated: 25th August, 1995

(Dictated in Open Court)

sd
Copy to:-

Arif ^{30/8/95}
Dy. Registrar (J)

1. The Superintendent of Post Offices, Sanga Reddy Division, Sanga Reddy.
2. One copy to Sri. V.Jagapathi, advocate, Twin city Market Complex, J.N.Road, Abids, Hyd.
3. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

(6) TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

~~ORDER/JUDGEMENT:~~

DATED: 25/8/1995

M.A./R.A./C.A.NO.

IN

O.A.NO. 969/45

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

